

ACT NO. XLIII OF 1920.

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

*(Received the assent of the Governor General on the  
16th September, 1920.)*

An Act further to amend the Presidency  
Banks Act, 1876.

WHEREAS it is expedient further to amend the  
Presidency Banks Act, 1876; It is hereby  
enacted as follows:—

XI of 1876.

Short title

1. This Act may be called the Presidency Banks  
(Amendment) Act, 1920.

Amendment  
of section 36  
of Act XI,  
1876.

2. In clause (1) of paragraph (a) of section 36 of  
the Presidency Banks Act, 1876, after the words XI of 1876  
“the Government of India” the words “the Govern-  
ment of Bombay” shall be inserted.